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**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM : NAGALAND : MEGHALAYA : MANIPUR : TRIPURA:  
MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-06/2013/ 560 /A.

From : Shri S. Hazarika,  
Joint Registrar (V&E),  
Gauhati High Court,  
Guwahati.

To

1. Shri Khagen Dohotia,  
Civil Judge & Asstt. Sessions Judge, Jorhat,
2. Shri Anup Narayan Ghosh,  
Civil Judge & Asstt. Sessions Judge, Hailakandi,
3. Shri Saiful Islam,  
Counsellor, Family Court No.I, Kamrup, Guwahati,
4. Smti. Rina Hazarika,  
Civil Judge & Asstt. Sessions Judge, Tinsukia,
5. Shri Sutham Das,  
Civil Judge & Asstt. Sessions Judge, Bongaigaon,
6. Smti. Seema Das,  
Addl. Chief Judicial Magistrate, Tinsukia,
7. Smti. Jolly Moni Sarma,  
Civil Judge & Asstt. Sessions Judge, Sonitpur, Tezpur,
8. Smti. Arunima Deka,  
Civil Judge & Asstt. Sessions Judge, Sivasagar,
9. Shri Rockta Lal Das,  
Civil Judge & Asstt. Sessions Judge, Golaghat,
10. Shri Pranjal Bora,  
Chief Judicial Magistrate, Dhemaji,
11. Smti. Rita Kar,  
Chief Judicial Magistrate, Dibrugarh,
12. Shri Manwar Ali,  
Chief Judicial Magistrate, Lakhimpur, North Lakhimpur,
13. Shri Chandan Das,  
Chief Judicial Magistrate, Sivasagar,
14. Smti. Pranita Rani Rajmedhi,  
Civil Judge & Asstt. Sessions Judge, Morigaon,

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-: 2 :-

15. Shri Surajit Kumar Dhar,  
Civil Judge & Asstt. Sessions Judge, No.1, Cachar, Silchar,
16. Shri Mahendra Kalita,  
Chief Judicial Magistrate, Udalguri,
17. Shri Satya Nath Sarma,  
Civil Judge & Asstt. Sessions Judge, No.2, Kamrup, Guwahati,
18. Shri Thaneswar Kalita,  
Civil Judge & Asstt. Sessions Judge, No.2, Cachar, Silchar,
19. Smti. Malaya Deb (Dey),  
Civil Judge & Asstt. Sessions Judge, Goalpara,
20. Shri Tridib Kumar Bhattacharjee,  
Chief Judicial Magistrate, Hailakandi,
21. Shri Sunil Kumar Poddar,  
Civil Judge & Asstt. Sessions Judge, No.3, Kamrup, Guwahati,
22. Shri Dibya Jyoti Mahanta,  
Chief Judicial Magistrate, Nalbari,
23. Shri Dibyajyoti Rajkhowa,  
Civil Judge & Asstt. Sessions Judge, Udalguri.

Dated, Guwahati, the 22<sup>nd</sup> January, 2013.

**Sub :- Submission of A.C.R. for the year 2012.**

**Ref:-** This Registry's letter No.HC.VII-06/2013/374/A, dtd.10.01.2013 and No.HC.VII-06/2013/453/A, dtd.11.01.2013.

Sir/Madam,

In partial modification of this Registry's letters under reference, I am directed to request you to submit your ACR for the year 2012 along with 10 copy of judgments before your Reporting Authority, immediately, so as to enable your Reporting Authority to record his remark and forward the same to this Registry **before 24<sup>th</sup> January, 2013**, without fail.

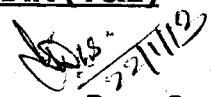
Further, you are requested not to send your ACR to this Registry directly without the remarks of the Reporting Authority.

This may be treated as **MOST URGENT**.

Yours faithfully,



**JOINT REGISTRAR (V&E)**



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Memo No.HC.VII-06/2013/\_\_\_\_\_/A, dated, Guwahati, the \_\_ January, 2013.

Copy to:-

1. The Dist. & Sessions Judge, Kamrup, Guwahati/ Nalbari/ Barpeta/ Dhubri/ Goalpara/ Kokrajhar/ Bongaigaon/ Darrang, Mangaldoi/ Udalguri/ Sonitpur, Tezpur/ Lakhimpur, North Lakhimpur/ Dhemaji/ Dibrugarh/ Tinsukia/ Sivasagar/ Jorhat/ Golaghat/ Nagaon/ Morigaon/ Cachar, Silchar/ Karimganj/ Hailakandi.

You are requested to record/obtain remarks of the Reporting Authority in the ACR of the above-named Officer(s), if any, under your jurisdiction and forward the same to this Registry **before 24<sup>th</sup> January, 2013**, without fail.

2. The Systems Analyst, Gauhati High Court, Guwahati.

He is requested to upload this letter in the High Court Website, immediately.

*Sd/-*

**JOINT REGISTRAR (V&E)**